

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.C.P. NO. 54/93 in  
O.A. NO. 1051/89

New Delhi this the 3rd day of February, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

J. N. Kohli in Jai Chand Joshi,  
Ex Draftsman, Northern Railway,  
New Delhi and Resident of -  
N-13, Kalkaji, New Delhi-19. ... Petitioner

By Advocate Shri R. K. Kamal

Versus

Shri Masih-Uz-Zaman,  
General Manager,  
Northern Railway,  
Baroda House, New Delhi. ... Respondent

By Advocate Shri B. K. Aggarwal

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath -

The respondents appear to have complied with the judgment of the Tribunal which would lead us to drop these proceedings. The learned counsel for the petitioner, however, is right in pointing out that if there is any error in calculations, the petitioner would bring the same to the notice of the respondents. If that is done, it is obvious that the respondents shall examine the same and make necessary corrections and take further action consistent with the same. Subject to this reservation, these proceedings are dropped.

  
( S. R. Adige )  
Member (A)

  
( V. S. Malimath )  
Chairman

/as/